



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर रोड, नई दिल्ली

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(DES - IV SECTION)**MINUTES OF THE NORMS COMMITTEE- IV****MEETING No.** NC/4/MEET/Mar/202223/20**DATED:** 28/03/2023Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Mar/202223/20 dated 28/03/2023 of Norms Committee - IV for the year 2022-23 was held on 28/03/2023 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	ASHOK KANODIA, Deputy DGFT	DGFT(HQ)
2	NAND Lal, Technical Consultant	DPIIT
3	SHAISH KUMAR, Technical Consultant	DGFT
4	DINESHNARAIN MATHUR, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	SUDEEP PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00104145AM21
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	2 / NC/4/MEET/Mar/202223/20		
Case Status	Case Approved		
Party Name	UNITOP CHEMICALS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023		
HQ File Number	HQRNORM REVIW00002457AM23		
RA File Number	039504000521 AM19		
Licence No and Date	0310823260/24/08/2018		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with 2% wastage as under			
Export item	Quantity	Import Item	Quantity
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(POLYSORBATE/SORBATES)	34000.0 Kg	ETHYLENE OXIDE	27200.0 Kg
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(NEODOL 91 ETHOXYLATES)	48000.0 Kg	ETHYLENE OXIDE	28320.0 Kg
		NEODOL 91(C-9/C-11)	20640.0 Kg
ORGANIC SURFACE ACTIVE	32000.0 Kg	ETHYLENE OXIDE	16970.0 Kg

AGENTS - ANIONIC(TRI STEARYL PHENOL ETHOXY PHOSPHATE)		STYRENE MONOMER	5850.0 Kg
		PHENOL	2633.0 Kg
ORGANIC SURFACE ACTIVE AGENTS - OTHERS(CHEMICAL) (Blend of Calcium Alkyl Sulfonate , Tri Stearyl Phenol Ethoxylates and Coco Amine Ethoxylates)	250000.0 Kg	ETHYLENE OXIDE	60000.0 Kg
		STYRENE MONOMER	12000.0 Kg
		PHENOL	12000.0 Kg
		LABSA 96%	65000.0 Kg
		BUTANOL	17000.0 Kg
		ISOBUTANOL	2500.0 Kg
		COCO AMINE	7000.0 Kg
		2 ETHYL HEXANOL (2 EHA) (OPTANOL)	44000.0 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	3 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	N. RANGA RAO & SONS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	018305000446AM20
RA File Number	072404000146 AM20
Licence No and Date	0710115594/24/10/2019
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023 1. As per statement given, import of 8" agarbathi is less than corresponding export. Please explain Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	4 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	POOJA FRAGRANCE
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	018305000800AM21
RA File Number	072404000308 AM20
Licence No and Date	0710116350/20/04/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023 1. Reply is not clear. Kindly provide quantity of import and export in numbers size wise. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	5 / NC/4/MEET/Mar/202223/20
Case Status	Case Withdrawn
Party Name	N. RANGA RAO & SONS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	018305000832AM21
RA File Number	072404000310 AM20
Licence No and Date	0710116440/11/05/2020
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that, this case has been rejected in online meeting 10/83-ALC1/2020 (Part II) held on 19.03.2021. Hence, the Committee decided to withdraw the case.	

Case No.	6 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	HI-TECH CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	018305000930AM21
RA File Number	022404000033 AM21
Licence No and Date	0210209946/30/06/2020
Norms Committee Decision: The committees considered the case as per agenda in the presence of technical expert and decided to ask for the comments from the Ministry of Steel. Letter is to be issued. Hence, The Committee decided to defer the case.	

Case No.	7 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	PAPERTEX SPECIALITY CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	018305001114AM21
RA File Number	302404000062 AM21
Licence No and Date	3010105430/30/09/2020
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical expert and it was noted that the firm has not furnished the information against the D/L issued on 07.06.2021 followed by reminder on 15.11.2021 and on 27.02.2023. Hence, the committee decided to defer the case. (Reminder letter to be issued on issued on 31.03.2023).	

Case No.	8 / NC/4/MEET/Mar/202223/20		
Case Status	Case Approved		
Party Name	WILLOWOOD CHEMICALS LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023		
HQ File Number	018305001225AM21		
RA File Number	022404000114 AM21		
Licence No and Date	0210210242/23/11/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
PROPICONAZOLE 41.8% EC (41.8% W/W)	1 Kg	PROPICONAZOLE TECHNICAL 95% MIN	0.418 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	9 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00049635AM21
RA File Number	03AA04014942 AM21
Licence No and	0311000490/29/12/2020

Date	
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023 1. Catalogue of power oil. 2. End use of power oil in export. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	10 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	FRESENIUS KABI ONCOLOGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00075475AM21
RA File Number	05AA04026073 AM21
Licence No and Date	0511001006/02/02/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	11 / NC/4/MEET/Mar/202223/20
Case Status	Case Rejected
Party Name	C.J CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00075760AM21
RA File Number	03AA04021734 AM21
Licence No and Date	0311001433/03/02/2021
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 12.10.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	12 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred

Party Name	NOCIL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00076945AM21
RA File Number	039504000449 AM21
Licence No and Date	0311001481/04/02/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	13 / NC/4/MEET/Mar/202223/20	
Case Status	Case Approved	
Party Name	HUBERGROUP INDIA PRIVATE LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023	
HQ File Number	HQRNORM APPLY 00077366AM21	
RA File Number	039404000240 AM21	
Licence No and Date	0311001343/05/02/2021	
Norms Committee Decision:		
The committee considered the case as per agenda and decided to ratify the norms as under:-		
Export Item: NEW V SET UV CURABLE HS PROCESS BLACK PRINTING INK (Solid Content 86%+/-3% & PIGMENT 14%+/-3%)		
Qty. : 100000.0 Kg		
Import Items:		
S. No.	Item Description	Qty. recommended per 100 Kg
1	ACRYLIC ACID	1.6860
2	ASPR 600 (COMMON GROUND- KAOLIN CLAY)	5.1020
3	BENTONE JELLY	0.0680
4	Bentone Jelly -TACK REDUCER	0.0400

5	BUTYLATED HYDROXYTOLUENE	0.3194
6	CYCLOHEXANE	0.3300
7	2,4 DIETHYLTHIOXANTHONE (DETX)	7.4200
8	DIALLYL PHTHALATE PREPOLYMER (DAP A)	8.9572
9	DPHA-Dipentaerythritol hexaacrylate	17.2367
10	DIPEPA (DIPENTAERYTHRITOL PENTAACRYLATE)	0.1861
11	DISPERBYK-2001	0.0400
12	DI-TMP FLAKES	1.8900
13	EBECRYL 160 - TRI METHYLOL PROPANE ETHOXY TRI ACRYLATE (TMPE0TA)	12.2330
14	EBECRYL LEO 105029 polymeric TETRAFUNCTIONAL POLYETHER ACRYLATE -POLYOL ACRYLATED RESINS)	0.0350
15	EFFUCEENGE-510 (NAPL) (TRI N HYDROXY-N-NITROSOPHENYLAMINO-O,O) ALUMINIUM	0.1550
16	EPOXY RESIN YD-128 / DER 331	0.0766
17	ETHELYENE DIAMINE TETRA ACETIC ACID DISODIUM SALT	0.0136
18	FINNTALC MO5N (TALC POWDER)	0.3000
19	FUMED SILICA - R 972	5.5000
20	GPTA - MIRAMER M-320	1.4480
21	MEHQ	0.0219

22	OMNIPAL ASA POLY(EHTYLENEGLYCOL) BIS (P-DIMETHYLAMINO BENZOATE)	3.5000
23	ORTHOPHOSPHORIC ACID (COMM)	0.0080
24	PARA TOLUENE SULFONIC ACID	0.0267
25	PHOTOINITIATOR 389	2.6000
26	Pigment Blue 15.3(WC)	2.1080
27	Pigment Red 57.1 for Printing Inks	1.2400
28	POLYESTER ACRYLATE -Di-Trimethylol Propane Based with Dimer Acid)	4.1700
29	POLYESTER ACRYLATE -Di-Trimethylol Propane Based with Adipic Acid)	1.7400
30	POLYESTER ACRYLATE -Pentaerythritol Based with Dimer Acid)	3.2780
31	PTFE WAX (SYNTHETIC PTFE RESIN)	2.0400
32	SOLSPERSE 39000 (100%ACTIVE PIGMENTARY SYNERGIST)	4.1530
33	SPECIAL BLACK 250 POWDER	14.0000
34	TOULENE DI ISOCYANATE	0.2250
35	ZIRCONIUM OCTATE 22% (XYLENE BASE)	0.0010

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	14 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	INDO COLCHEM LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023

HQ File Number	HQRNORM APPLY 00077400AM21
RA File Number	08AA04007320 AM21
Licence No and Date	0811000513/05/02/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023 1. Complete description of export item along with its composition and COA. 2. Complete description of import item along with its composition and COA from foreign supplier. 3. Other technical details as per annexure to appendix 4 E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	15 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	APL METALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00081093AM21
RA File Number	02AA04008765 AM21
Licence No and Date	0211000281/10/02/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023 1. Chemistry with calculation of requirement of raw material/inputs, giving molecular weight of reactant and products. 2. Yield of the reaction. 3. Indigenous items to use in manufacturing the export items and accordingly to fill 4 E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	16 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	MANMOHAN MINERALS & CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00081855AM21
RA File Number	50AA04001582 AM21
Licence No and	5011000064/11/02/2021

Date	
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023 1. Chemistry with calculation of requirement of raw material/inputs, giving molecular weight of reactant and products. 2. Yield of the reaction. 3. Indigenous items to use in manufacturing the export items and accordingly to fill 4 E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	17 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	HARSHA EXITO ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00082791AM21
RA File Number	04AA04006447 AM21
Licence No and Date	0411000334/12/02/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023 1. Quantity of Glue adhesive binder is used to make Chopped Strand Mat from Rovings. 2. Net weight of Glue adhesive binder after drying the Chopped Strand Mat. 3. Any other indigenous item/s to use in manufacturing the export item and accordingly to fill in 4 E Annexure. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	18 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	SUNFLAG CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00083001AM21
RA File Number	05AA04030627 AM21
Licence No and Date	0511001270/12/02/2021
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	19 / NC/4/MEET/Mar/202223/20
Case Status	Case Approved
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00096077AM21
RA File Number	08AA04011092 AM21
Licence No and Date	0811000865/03/03/2021
Norms Committee Decision:	
The committee considered the case as per agenda and decided to ratify the norms as per P.N. 24/2015-20 dated 07 Oct, 2020 -SION H-68, deleting the last two items.	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE	

Case No.	20 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	HEM CORPORATION PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00097328AM21
RA File Number	039404000620 AM21
Licence No and Date	0311002081/04/03/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2022 followed by a reminder on 23.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 31.03.2023).	

Case No.	21 / NC/4/MEET/Mar/202223/20
Case Status	Case Rejected
Party Name	CALIBRE CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00098705AM21
RA File Number	03AA04023635 AM21

Licence No and Date	0311002159/08/03/2021
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 17.06.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	22 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	CORAPLAST INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00098793AM21
RA File Number	038204000288 AM20
Licence No and Date	0311002270/08/03/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	23 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	NIPRO PHARMAPACKAGING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00099079AM21
RA File Number	05AA04038600 AM21
Licence No and Date	0511001632/08/03/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023 1. Manufacturing process indicating stage wise wastage of raw material, giving chemical name of Import item 1.- (BORAS) 2. Indigenous items to use in manufacturing and accordingly to fill 4 E and also to give material balance. 3. Calculation of requirement of raw materials both imported and indigenous indicating net content and wastage separately. 4. Production of export item vis a vis consumption of raw materials duly certified by CA.	

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	24 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00099108AM21
RA File Number	02AA04010186 AM21
Licence No and Date	0211000380/08/03/2021
Norms Committee Decision: The committee considered the case as per agenda and noted that this case pertains to NC VII. Hence, the committee decided to transfer the case to NC VII.	

Case No.	25 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	ARCHROMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00105719AM21
RA File Number	03AA04029222 AM21
Licence No and Date	0311002521/18/03/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023 1. Step wise manufacturing process. 2. Complete chemical reaction with molecular and structural formula and molecular weights along with stage wise % yield on molar basis. 3. All tech details as per annexure to appendix 4 E for chemical products. 4. Stoichiometric balance between import and export on molar basis. 5. Details of indigenous input with quantity Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	26 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	ARCHROMA INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00105719AM21
RA File Number	03AA04029222 AM21
Licence No and Date	0311002521/18/03/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023 1. Step wise manufacturing process. 2. Complete chemical reaction with molecular and structural formula and molecular weights along with stage wise % yield on molar basis. 3. All tech details as per annexure to appendix 4 E for chemical products. 4. Stoichiometric balance between import and export on molar basis. 5. Details of indigenous input with quantity Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	27 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	TMV NATURAL OILS AND EXTRACTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00106105AM21
RA File Number	10AA04004341 AM21
Licence No and Date	1011000156/18/03/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	28 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	ARCHROMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00106668AM21

RA File Number	03AA04030650 AM21
Licence No and Date	0311002635/19/03/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023 1. Complete chemical reaction with molecular and structural formula and molecular weight along with the stage wise % yield on molar basis. 2. All technical details as per annex to appendix 4E for chemical products. 3. Stoichiometric balance between import and export on molar basis. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	29 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	PAPERTEX SPECIALITY CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00121799AM22
RA File Number	30AA04003910 AM22
Licence No and Date	3011000788/22/06/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 15.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 31.03.2023).	

Case No.	30 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	GRAUER AND WEIL (INDIA) LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00139120AM22
RA File Number	03AA04048490 AM22
Licence No and Date	0311005379/14/07/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.11.2022 followed by a reminder on 13.02.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 31.03.2023).	

Case No.	31 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	KELVIN NATURAL MINT PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00140555AM22
RA File Number	05AA04055713 AM22
Licence No and Date	0511003694/16/07/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023 1. Complete chemical reaction with molecular and structural formula and molecular weight along with the stage wise % yield on molar basis. 2. All technical details as per annex to appendix 4E for chemical products. 3. Stoichiometric balance between import and export on molar basis. 4. Chemical name of import item Baykanol with catalogue and its function. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	32 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00144624AM22
RA File Number	03AA04045575 AM22
Licence No and Date	0311005530/22/07/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023 1. Reply is not complete. Kindly provide details of power oil. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	33 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	ARCHROMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023

HQ File Number	HQRNORM APPLY 00147035AM22
RA File Number	03AA04052358 AM22
Licence No and Date	0311005621/26/07/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023 1. Complete chemical reaction with molecular and structural formula and molecular weight along with the stage wise % yield on molar basis. 2. All technical details as per annex to appendix 4E for chemical products. 3. Stoichiometric balance between import and export on molar basis. 4. Chemical name of import item Baykanol with catalogue and its function. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	34 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	GRAUER AND WEIL (INDIA) LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00266007AM22
RA File Number	03AA040124499 AM22
Licence No and Date	0311008878/26/11/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.11.2022 followed by a reminder on 23.11.2022 and on 13.02.2023 . Hence, the Committee decided to defer the case. (Reminder letter issued on 31.03.2023).	

Case No.	35 / NC/4/MEET/Mar/202223/20
Case Status	Case Approved
Party Name	MEGHMANI ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00329170AM22
RA File Number	08AX04000298 AM22
Licence No and Date	0811003840/24/01/2022
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-	

Export Item	Quantity	Import item	Quantity
BIFENTHRIN TECHNICAL 95% MINIMUM	1Kg	SODIUM TERTIARY BUTOXIDE	0.292 Kg
		111 TRICHLORO 222 TRIFLOROETHANE CFC 113A	1.131 Kg
		METHYL 3 3 DIMETHYL 4 PENTENOATE 99 PERCENT MINIMUM	0.696 Kg
		BIFENTHRIN ALCOHOL	0.477 Kg
		DIMETHYL FORMIDE	0.260 Kg
		THIONYL CHLORIDE	0.292 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	36 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	WILLOWOOD CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00343749AM22
RA File Number	02AX04000129 AM22
Licence No and Date	0211001927/04/02/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023	
- Copy of CIB registration showing approved composition of export item. - Density of export item.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	37 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	SAERTEX INDIA PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023

and Date	
HQ File Number	HQRNORM APPLY 00363738AM22
RA File Number	31AX04000068 AM22
Licence No and Date	3111001101/22/02/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023 1. Manufacturing process and to indicate indigenous items to use in manufacturing process and accordingly to fill 4 E annexure. 2. Calculation for the requirement of imported and indigenous items for the manufacturing of each export item indicating net content and wastage separately. 3. End use/application of export items indicating the meaning of grading of export item. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	38 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	STRESCON INDUSTRIES LTD
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00000129AM23
RA File Number	02AX04000010 AM23
Licence No and Date	0211002227/07/04/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	39 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	WILLOWOOD CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00000173AM23
RA File Number	02AX04000218 AM22
Licence No and Date	0211002232/11/04/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023

1. Copy of CIB registration showing approved composition of export item.
2. Density of export item.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	40 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	KELVIN NATURAL MINT PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00000355AM23
RA File Number	05AX04000070 AM23
Licence No and Date	0511011874/20/04/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	41 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	MLJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00000428AM23
RA File Number	05AX04000216 AM23
Licence No and Date	0511012094/26/04/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023

1. To indicate the import quantity, as it is given 0 MT in application.
2. Process chart for manufacturing the export item, as the process given doesn't seem to be correct.
3. To indicate indigenous items to use in manufacturing and accordingly to fill 4 E annexure.

4. Justification with calculation for wastage of 10% in the process.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	42 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	DOVOY CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00000476AM23
RA File Number	05AX04000185 AM23
Licence No and Date	0511012148/28/04/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	43 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	JAYPEEM GRANITES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00000478AM23
RA File Number	09AX04000405 AM22
Licence No and Date	0911002918/28/04/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	44 / NC/4/MEET/Mar/202223/20
Case Status	Case Approved
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023

HQ File Number	HQRNORM APPLY 00000494AM23		
RA File Number	03AX04000459 AM23		
Licence No and Date	0311014273/29/04/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
ZINC-2-MERCAPTOTOLUIMIDAZOLE (QUREANTI ZMMB)(ZINC- MERCAPTOTOLUIMIDAZOLE (QUREANTI ZMMB))	1 Kg	ORTHO TOLUENE DIAMINE	0.623 Kg
		CARBON DISULPHIDE	0.388 Kg
		ZINC OXIDE	0.207 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	45 / NC/4/MEET/Mar/202223/20		
Case Status	Case Approved		
Party Name	YASHO INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023		
HQ File Number	HQRNORM APPLY 00000525AM23		
RA File Number	03AX04000460 AM23		
Licence No and Date	0311014316/02/05/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
ZINC-2-MERCAPTOTOLUIMIDAZOLE (QUREANTI ZMMB)(ZINC-MERCAPTOTOLUIMIDAZOLE (QUREANTI ZMMB))	1 Kg	ORTHO TOLUENE DIAMINE	0.623 Kg
		CARBON DISULPHIDE	0.388 Kg
		ZINC OXIDE	0.207 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	46 / NC/4/MEET/Mar/202223/20		
Case Status	Case Deferred		
Party Name	VARSHIL PACKAGING PRIVATE LIMITED		
Meeting Number	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023		

and Date	
HQ File Number	HQRNORM APPLY 00000581AM23
RA File Number	08AX04000157 AM23
Licence No and Date	0811004861/05/05/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023 1. Specification with indicating GSM of all the import and export items and also quantity in Square metre. 2. Thickness/GSM of Adhesive Coating. 3. Application of Silicon and to give Production of export item vis a vis consumption of raw materials (both imported and indigenous) for the last three years duly certified by Chartered accountant. 4 To take help of SION fixed at A- 2866 of hand book of procedure vol II. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	47 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	SAERTEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00000706AM23
RA File Number	31AX04000035 AM23
Licence No and Date	3111001337/11/05/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023 1. Manufacturing process and to indicate indigenous items to use in manufacturing process and accordingly to fill 4 E annexure. 2. Calculation for the requirement of imported and indigenous items for the manufacturing of each export item indicating net content and wastage separately. 3. End use/application of export items indicating meaning of grading of export item. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	48 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	SAERTEX INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00000706AM23
RA File Number	31AX04000035 AM23
Licence No and Date	3111001337/11/05/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023 1. Manufacturing process and to indicate indigenous items to use in manufacturing process and accordingly to fill 4 E annexure. 2. Calculation for the requirement of imported and indigenous items for the manufacturing of each export item indicating net content and wastage separately. 3. End use/application of export items indicating meaning of grading of export item. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	49 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	ARCL ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00000747AM23
RA File Number	02AX04000087 AM23
Licence No and Date	0211002400/13/05/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	50 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	GRAUER AND WEIL (INDIA) LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00000820AM23
RA File Number	03AX04000744 AM23
Licence No and	0311014802/18/05/2022

Date	
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023 1. Density of each export item. 2. Appendix 4E for each export item separately. 3. % Net content of each item in each of export item. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	51 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	KERRY INGREDIENTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00001233AM23
RA File Number	03AX04000977 AM23
Licence No and Date	0311015300/07/06/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that this case pertains to NC 6. Hence the committee decided to transfer the case to nC 6.	

Case No.	52 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	3AK CHEMIE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00001265AM23
RA File Number	09AX04000162 AM23
Licence No and Date	0911003144/08/06/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	53 / NC/4/MEET/Mar/202223/20
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Case Status	Case Deferred
Party Name	NATIONAL CHEMICAL INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00001301AM23
RA File Number	03AX04001133 AM23
Licence No and Date	0311015394/10/06/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	54 / NC/4/MEET/Mar/202223/20		
Case Status	Case Approved		
Party Name	YASHO INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023		
HQ File Number	HQRNORM APPLY 00001531AM23		
RA File Number	03AX04001859 AM23		
Licence No and Date	0311015687/21/06/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
ZINC-2-MERCAPTOTOLUIMIDAZOLE (QUREANTI ZMMB)(ZINC-MERCAPTOTOLUIMIDAZOLE (QUREANTI ZMMB))	1 Kg	ORTHO TOLUENE DIAMINE	0.623 Kg
		CARBON DISULPHIDE	0.388 Kg
		ZINC OXIDE	0.207 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	55 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	AMAR SPLINTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00002973AM23

RA File Number	33AX04000043 AM23
Licence No and Date	3311000879/07/09/2022
Norms Committee Decision: The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information: 1. Copy of invoice for the import of wood log along with COA report of wood log. 2. Stage wise wastage of raw material from wood log to making splints. 3. Quantity along with value of bi-product produced during the manufacturing of match splints. 4. Moisture content in the export.	

Case No.	56 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PAR TNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00003111AM23
RA File Number	08AX04001004 AM23
Licence No and Date	0811006013/14/09/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	57 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PAR TNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00003115AM23
RA File Number	08AX04000989 AM23
Licence No and Date	0811006016/14/09/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023	

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	58 / NC/4/MEET/Mar/202223/20
Case Status	Case Approved
Party Name	MLJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00003144AM23
RA File Number	05AX04001740 AM23
Licence No and Date	0511014844/15/09/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to take cue from SION A 2866 and ratify the norms as under:-

Export Item; ADHESIVE LABEL STOCK (140-160 GSM) (685 MTS)((Net content of White Glassine Paper (50-60 GSM) 265 MTS & One Side Coated Paper (50-80 GSM) 315 MTS))

Qty.: 4438800.0 Sq. MT

Import Items:

S. no;	Import Description	Qty. Recommended
1	WHITE GLASSINE PAPER(50-60 GSM)	275.6 MT
2	ONE SIDE COATED PAPER (50-80 GSM)	327.6 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	59 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	VIJAYNAGAR BIO-TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00003488AM23
RA File Number	26AX04000053 AM23
Licence No and Date	2611000724/30/09/2022
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.11.2022 followed by a reminder on 13.12.2022 and on 16.01.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 31.03.2023).

Case No.	60 / NC/4/MEET/Mar/202223/20
Case Status	Case Approved
Party Name	MEGHMANI ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00003659AM23
RA File Number	08AX04001127 AM23
Licence No and Date	0811006235/12/10/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
FLUBENDIAMIDE TECHNICAL 95 PERCENT MINIMUM	1 Kg	3-iodo-N2-(2-methyl-1-methylthio)propan-2-yl)-N1-(2-methyl-4-(perfluoropropan-2-yl)phenyl) phthalamide	1.024 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	61 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00003662AM23
RA File Number	03AX04003632 AM23
Licence No and Date	0311018522/12/10/2022

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.12.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 31.03.2023).

Case No.	62 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	HEUBACH COLORANTS INDIA LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00003777AM23
RA File Number	03AX04003574 AM23
Licence No and Date	0311018625/17/10/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	63 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	AMAR SPLINTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00003804AM23
RA File Number	33AX04000066 AM23
Licence No and Date	3311000935/18/10/2022
Norms Committee Decision: The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information: 1. Copy of invoice for the import of wood log along with COA report of wood log. 2. Stage wise wastage of raw material from wood log to making splints. 3. Quantity along with value of bi-product produced during the manufacturing of match splints. 4. Moisture content in the export.	

Case No.	64 / NC/4/MEET/Mar/202223/20
Case Status	Case Approved
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00003880AM23
RA File Number	03AX04002288 AM23
Licence No and Date	0311018769/21/10/2022
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Clethodim 70% w/w MUP(Clethodim 70% w/w MUP)	1 Kg	Clethodim Technical 94%	0.748 Kg
		Solvesso 150 (Aromatic Hydrocarbon)	0.245 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	65 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00003891AM23
RA File Number	03AX04003521 AM23
Licence No and Date	0311018784/21/10/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023

1. Copy of CIB registration with approved composition to show the content of each input in the export item.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	66 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00003892AM23
RA File Number	03AX04003520 AM23
Licence No and Date	0311018788/21/10/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023

1. Copy of CIB registration with approved composition to show the content of each input item in the

export.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	67 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	JOHNSON MATTHEY CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00003969AM23
RA File Number	03AX04003491 AM23
Licence No and Date	0311018936/31/10/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	68 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	AMAR SPLINTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00004002AM23
RA File Number	33AX04000070 AM23
Licence No and Date	3311000952/01/11/2022

Norms Committee Decision:

The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information:

1. Copy of invoice for the import of wood log along with COA report of wood log.
2. Stage wise wastage of raw material from wood log to making splints.
3. Quantity along with value of bi-product produced during the manufacturing of match splints.
4. Moisture content in the export.

Case No.	69 / NC/4/MEET/Mar/202223/20
Case Status	Case Approved

Party Name	MLJ INDUSTRIES LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023										
HQ File Number	HQRNORM APPLY 00004032AM23										
RA File Number	05AX04002196 AM23										
Licence No and Date	0511015599/02/11/2022										
Norms Committee Decision: The committee considered the case as per agenda and decided to take cue from SION A 2866 ratify the norms as under:- Export Item; Adhesive Label Stock(250 MT)(Net content of White Glassine Paper(50-60GSM)94 MT &One Side Coated Paper(70- 80GSM)112 MT((150-160 GSM)) Qty.: 1687500.0 Sq. MT Import Items: <table border="1"> <thead> <tr> <th>S. no;</th> <th>Import Description</th> <th>Qty. Recommended</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>WHITE GLASSINE PAPER(50-60 GSM)</td> <td>97.76MT</td> </tr> <tr> <td>2</td> <td>ONE SIDE COATED PAPER (70-80 GSM)</td> <td>116.48 MT</td> </tr> </tbody> </table> RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			S. no;	Import Description	Qty. Recommended	1	WHITE GLASSINE PAPER(50-60 GSM)	97.76MT	2	ONE SIDE COATED PAPER (70-80 GSM)	116.48 MT
S. no;	Import Description	Qty. Recommended									
1	WHITE GLASSINE PAPER(50-60 GSM)	97.76MT									
2	ONE SIDE COATED PAPER (70-80 GSM)	116.48 MT									

Case No.	70 / NC/4/MEET/Mar/202223/20
Case Status	Case Approved
Party Name	MLJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00004232AM23
RA File Number	05AX04002261 AM23
Licence No and Date	0511015695/09/11/2022
Norms Committee Decision: The committee considered the case as per agenda and decided to take cue from SION A 2866 ratify the norms as under:- Export Item; : Adhesive Label Stock(260 MT){Net content of White Glassine Paper (50-60GSM)104 MT & One Side Coated Paper(70- 80GSM) 112 MT(150-160 GSM)} Qty.: 1768000.0 Sq. MT Import Items:	

S. No	Import Description	Qty. Recommended
1	WHITE GLASSINE PAPER(50-60 GSM)	108.16 MT
2	ONE SIDE COATED PAPER (70-80 GSM)	116.48 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	71 / NC/4/MEET/Mar/202223/20
Case Status	Case Approved
Party Name	VIVAN INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00004262AM23
RA File Number	34AX04000661 AM23
Licence No and Date	3411002973/10/11/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export item: Aluminium Sulphate (Non ferric Alum)

Qty.: 1500 MT

Import Item; Aluminium Hyroxide

Qty; 436.57 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	72 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	GFCL EV PRODUCTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00004467AM23
RA File Number	34AX04000756 AM23
Licence No and Date	3411003021/18/11/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	73 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	STANDARD CHEMICALS
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00004576AM23
RA File Number	30AX04000367 AM23
Licence No and Date	3011002857/24/11/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 02.02.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 31.03.2023).	

Case No.	74 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	JAGANNATH INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00004661AM23
RA File Number	13AX04000231 AM23
Licence No and Date	1311001599/29/11/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023 1. To indicate GSM and Dimension of paper roll to import. 2. GSM and Dimension of PE coated Export Item. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	75 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	M. G. POLYBLEND
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00004791AM23
RA File Number	05AX04002446 AM23

Licence No and Date	0511016169/02/12/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	76 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00005235AM23
RA File Number	05AX04002762 AM23
Licence No and Date	0511016510/22/12/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023 1. Assay of import item no. 2 along with its COA from foreign supplier Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	77 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	SUNFLAG CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00005249AM23
RA File Number	05AX04002703 AM23
Licence No and Date	0511016519/23/12/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	78 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	ARKRAY HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00005482AM23
RA File Number	52AX04001723 AM23
Licence No and Date	5211003876/03/01/2023
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 02.02.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 31.03.2023).	

Case No.	79 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00005902AM23
RA File Number	05AX04003116 AM23
Licence No and Date	0511017008/24/01/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023 i) Manufacturing process indicating stage-wise wastage of raw materials (both imported & indigenous), giving composition (COA Report) of export and import items. ii) To give moisture content in export and both import items. iii) Complete calculation for the requirement of inputs for the manufacture of export item, providing its technical literature, brochure specification, uses etc. iv) Production of all the raw materials vis-à-vis consumption of raw materials (imported & indigenous) for the last three years duly certified by Chartered Accountant. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	80 / NC/4/MEET/Mar/202223/20
Case Status	Case Approved
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023

HQ File Number	HQRNORM APPLY 00005937AM23	
RA File Number	05AX04003130 AM23	
Licence No and Date	0511017036/27/01/2023	
Norms Committee Decision:		
The committee considered the case as per agenda and decided to ratify the norms as under:-		
Export Items; MODIFIED CLAY (having moisture content of 1%)		
Quantity: 1247400.0 Kg		
Import Items :		
S.No.	Item Description	Qty. recommended per Kg of Export
1	MONTMOROLINITE CLAY / BENTONITE	0.62 kg
2	DIHYDROGENATED TALLOW BENZYL METHYL AMMONIUM CHLORIDE / DIHYDROGENATED TALLOW DIMETHYL AMMONIUM CHLORIDE	0.43 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE		

Case No.	81 / NC/4/MEET/Mar/202223/20	
Case Status	Case Approved	
Party Name	MATCH GRAPHICS PRIVATE LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023	
HQ File Number	HQRNORM APPLY 00006157AM23	
RA File Number	08AX04001895 AM23	
Licence No and Date	0811007219/08/02/2023	
Norms Committee Decision:		
The committee considered the case as per agenda and decided to ratify the norms as under:-		
Export Item: Printed Decorative Base Paper ((50 GSM to 150 GSM) (width 90CM to 250CM))		
Qty.: 600000.0		
Import Items:		
S. No.	Import description	Qty. recommended per kg of Export
1	Uncoated Base Paper (in jumbo roll)	1.01 kg

2	Extender (Binder)	0.05 kg
3	Printing Ink (Relevant)	0.03kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	82 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	KELVIN NATURAL MINT PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00006280AM23
RA File Number	05AX04003222 AM23
Licence No and Date	0511017302/13/02/2023

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	83 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	NATIONAL CHEMICAL INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00006342AM23
RA File Number	03AX04005526 AM23
Licence No and Date	0311021466/15/02/2023

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	84 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred

Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00006425AM23
RA File Number	03AX04005649 AM23
Licence No and Date	0311021546/20/02/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	85 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00006430AM23
RA File Number	03AX04005645 AM23
Licence No and Date	0311021551/20/02/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	86 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	BURLY SINKS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00006474AM23
RA File Number	08AX04001901 AM23
Licence No and Date	0811007343/21/02/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its	

meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023

1. Weight of export item, Ceramic Sink in Kg term.
2. Calculation of requirement of both imported and indigenous items for the manufacture of export item, indicating net content and wastages separately and also to fill indigenous items in 4 E.
3. Justification of 30% wastage claimed for the raw materials for the manufacture of export item.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	87 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	INDO COLCHEM LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00006486AM23
RA File Number	08AX04001932 AM23
Licence No and Date	0811007347/21/02/2023
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023	
1. Complete technical details as per annexure to appendix 4E.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	88 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	INDIA GELATINE AND CHEMICALS LTD
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00006660AM23
RA File Number	03AX04005579 AM23
Licence No and Date	0311021791/28/02/2023
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023	
1. Complete technical details as per annexure to appendix 4E.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	89 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00006671AM23
RA File Number	06AX04000355 AM23
Licence No and Date	0611001870/28/02/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	90 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	SHARP MINT LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00006709AM23
RA File Number	05AX04003344 AM23
Licence No and Date	0511017592/02/03/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	91 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00006731AM23
RA File Number	05AX04003390 AM23
Licence No and Date	0511017601/03/03/2023

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023

- i) Manufacturing process indicating stage-wise wastage of raw materials (both imported & indigenous), giving composition (COA Report) of export and import items.
- ii) To give moisture content in export and import items and also to give the name of import item super plasticizers.
- iii) Complete calculation for the requirement of inputs for the manufacture of export item, providing its technical literature, brochure specification, uses etc
- iv) Production of all the raw materials vis-à-vis consumption of raw materials (imported & indigenous) for the last three years duly certified by Chartered Accountant..

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	92 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	SECURITY PRINTING AND MINTING CORPORATION OF INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00006744AM23
RA File Number	03AX04005807 AM23
Licence No and Date	0311021883/03/03/2023

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	93 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	INDO AMINES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00006752AM23
RA File Number	03AX04005795 AM23
Licence No and Date	0311021896/04/03/2023

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	94 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	CHEMOCID IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00006758AM23
RA File Number	03AX04005856 AM23
Licence No and Date	0311021902/04/03/2023

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	95 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	UNITED CHEMICAL COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00006773AM23
RA File Number	02AX04000665 AM23
Licence No and Date	0211004001/06/03/2023

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	96 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred

Party Name	UNITED CHEMICAL COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00006774AM23
RA File Number	02AX04000671 AM23
Licence No and Date	0211004002/06/03/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	97 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00006789AM23
RA File Number	07AX04001787 AM23
Licence No and Date	0711006663/07/03/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	98 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	HIGH GRADE INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00006811AM23
RA File Number	03AX04005821 AM23
Licence No and Date	0311021980/09/03/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its	

meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	99 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	WINDIA CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00006814AM23
RA File Number	04AX04001061 AM23
Licence No and Date	0411005023/09/03/2023

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	100 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00006839AM23
RA File Number	05AX04003426 AM23
Licence No and Date	0511017679/09/03/2023

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023

1. CIB registration for export item.
2. Complete chemistry, molecular weight, % yield on molar basis for each technical grade a.i.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	101 / NC/4/MEET/Mar/202223/20
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Case Status	Case Deferred
Party Name	NICHINO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00006904AM23
RA File Number	09AX04001081 AM23
Licence No and Date	0911004667/10/03/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	102 / NC/4/MEET/Mar/202223/20		
Case Status	Case Approved		
Party Name	GSP CROP SCIENCE PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023		
HQ File Number	HQRNORM APPLY 00006923AM23		
RA File Number	08AX04001858 AM23		
Licence No and Date	0811007537/13/03/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Pendimethalin 45.5% CS	1 Liter	4 Nitro Ortho Xylene	0.460 Kg
		Di-Ethyl Ketone	0.167 Kg
		Ethylene Dichloride	0.0713 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	103 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	FAZIL ENTERPRISES
Meeting Number	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023

and Date	
HQ File Number	HQRNORM APPLY 00006924AM23
RA File Number	05AX04003433 AM23
Licence No and Date	0511017701/13/03/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023 1. Number of wooden beads in each Rosary, giving total weight of one rosary i.e. weight of imported beads +Tassel + thread (Excluding packing) 2. Net import Content and wastage separately. 3. Specification of Import and export items. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	104 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	PACIFIC QUARTZ SURFACES LLP
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00006940AM23
RA File Number	13AX04000332 AM23
Licence No and Date	1311001794/13/03/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023 1. Manufacturing process indicating justifying use of import item Silane Coupling Agent with its function and whether it is raw material or consumable item. 2. Calculation for the requirement of import item indicating indigenous items to use in process and accordingly to fill 4 E Annexure. 3. To indicate quantity of export item in Cubic Meter or in kg and to submit production/consumption data for the last three years duly certified by Chartered Accountant. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	105 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	PRITAM INTERNATIONAL PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023

and Date	
HQ File Number	HQRNORM APPLY 00006942AM23
RA File Number	05AX04003258 AM23
Licence No and Date	0511017710/13/03/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	106 / NC/4/MEET/Mar/202223/20
Case Status	Case Deferred
Party Name	AMITEK INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 20 and 28/03/2023
HQ File Number	HQRNORM APPLY 00006992AM23
RA File Number	13AX04000335 AM23
Licence No and Date	1311001808/15/03/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/20 dated 28.03.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 31.03.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	